

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : TCP/138/2016

NAME OF THE PETITIONER : V Saraswathi & 7 Ors

NAME OF THE RESPONDENT(S) : Meadow Rural Enterprises Pvt Ltd

UNDER SECTION : Sec 397/398 of CA, 1956

1. A.M. ~~Subramaniam~~

2. S.P. Murali Kumar

3. N. S. SURESH.
G.V. MUTHAN KUMAR
COUNCIL FOR PETITIONER

Counsel for R1

Counsel for Respondent

R1 R21
2

except R6 & R16

Jyoti Kumar
S.P. Murali
Kumar

aa

8)TCP/138/2016

ORDER

Ld. Counsel Mr. N.S. Suresh from the office of Ld. Counsel Mr. G.V. Mohan Kumar for the Petitioner. Ld. Counsel Mr. A.M. Sridharan for the Respondent No.1. Ld. Counsel Mr. S.P. Murali Krishnan for R2 to R5, R7 to R15 and R18 to R21.

Ld. Counsel for the Applicant sought adjournment as the main counsel is not available. This is a case which has been pending for long and the Petitioners 1 to 4, 6, 7 and 8 are no longer the shareholders of the company and have resigned from the company and also surrendered the shares. They have also been paid consideration for the shares surrendered by them. Therefore the Applicant do not have any locus to file this Application seeking reliefs which are available only to the shareholders. The relief sought by the Petitioner is not accordance with law as well as articles and memorandum of the company.

The Applicant is directed to clarify the above during the next hearing by way of memo failing which case will be decided on merits.

List the matter for final hearing on **12.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)